

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/3464/2024 C.P. (IB)/735(MB)2022

**IN THE MATTER OF**

J.C.Flowers Asset Reconstruction Pvt. Ltd.

... Petitioner

Vs

Mrs. Leela Devi Mehta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Chinmay Bhojane (PH)

For the Respondent: Adv. Yahya Batatawala (PH)

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**ORDER**

**IA/3464/2024**- The prayer in the present IA is for allowing the Applicant to withdraw the Company Petition No. 735 of 2022 on the ground that the matter stands settled between the parties. Allowed as prayed for. Accordingly, the IA along with CP is **disposed of** as having been **withdrawn**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/